



The Andhra Pradesh Agricultural University (Amendment) Act, 1992

Act 9 of 1992

Keyword(s):

Academic Council, Agriculture, Board, Extension, Faculty, Governor, Teacher, University

Amendments appended: 31 of 1996, 32 of 1996, 33 of 1996

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THE ANDHRA PRADESH AGRICULTURAL UNIVERSITY
(AMENDMENT) ACT, 1992.*

ACT NO. 9 OF 1992.

[15th April, 1992.]

An Act further to amend the Andhra Pradesh Agricultural University Act, 1963.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-third Year of the Republic of India as follows :-

1. *Short title and commencement* :- (1) This Act may be called the Andhra Pradesh Agricultural University (Amendment) Act, 1992.

(2) It shall be deemed to have come in to force on the 27th February, 1992.

2. *Amendment of Section 43, Act 24 of 1963* In the Andhra Pradesh Agricultural University Act, 1963, in section 43, after sub-section (6-B), the following sub-section, shall be inserted, namely:-

“(6-C) Notwithstanding anything in sub-section (6-A), every such teacher or other employee who had exercised his revised option under sub-section (6-B) to revert to the service under the Government or the Osmania University, as the case may be, to which he belongs, but has not seen reverted in pursuance of such option, shall be given an opportunity to revise the said revised option within such period not exceeding two year as may be specified by the Government from the date of the commencement of the Andhra Pradesh Agricultural University (Amendment) Act, Act 9 of 1992. ”

3. *Repeal of Ordinance 3 of 1992* —The Andhra Pradesh Agricultural University (Amendment) Ordinance, 1992 is hereby repealed.

* Received the assent of the Governor, on the 14th April, 1992. For Statement of Objects and Reasons, Please See the *Andhra Pradesh Gazette*, Extraordinary, dated the 30th March, 1992, Part IV-A, Page No. 3

THE ANDHRA PRADESH AGRICULTUREAL UNIVERSITY
(AMENDMENT) ACT, 1996.

ACT No. 31 OF 1996.

[22nd October, 1996.]

AN ACT FUTHER TO AMEND THE ANDHRA PRADESH
AGRICULTURAL UNIVERSITY ACT, 1963.

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh in
the Forty-seventh Year of the Republic of
India, as follows:-

1. (1) This Act may be called the
Andhra Pradesh Agricultural University
(Amendment) Act, 1996.

Short title
and
commencement.

*Received the assent of the Governor on the 19th
October, 1996. For Statement of objects and Reasons,
Please see Andhra Pradesh Gazette, Part IV-A, Extra-
ordinary, dated the 6th December, 1995 at Page 4.

(2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette, appoint.

Amendment of section 19. 2. In the Andhra Pradesh Agricultural University Act, 1963, in section 19,-

(i) in sub-section (2),-

(a) after item (d), the following item shall be inserted, namely:-

"(dd) the Secretary to Government, Finance Department."

(b) in item (i), for the words "two persons" the words "four persons" shall be substituted;

(c) after item (j), the following item shall be inserted, namely:-

"(k) two persons nominated by the Chancellor from among the Agro Industrialists and other entrepreneurs, including self employed graduates."

(ii) in sub-section (4), after the proviso, the following proviso shall be added, namely:-

"Provided further that even if some of the members are nominated at different times to the Board under items (a) to (k) of sub-section (2), the term of three years in their case shall be reckoned from the date on which the notification constituting the Board was first issued."

3. On and from the commencement of Certain the Andhra Pradesh Agricultural Univer- existing sity (Amendment) Act, 1996, all the members members nominated by the Chancellor in to cease the year, 1993 under items (h), (i) and to hold (j) of sub-section (2) of section 19 office. shall cease to hold such office; and the Chancellor shall, thereafter fill up all such vacancies by nomination in accordance with the provisions of the Principal Act as amended by this Act. .

G. BHAVANX PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

THE ANDHRA PRADESH AGRICULTURAL UNIVERSITY
(SECOND AMENDMENT) ACT, 1996.

ACT-NO. 32 OF 1996.

[22nd October, 1996.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
AGRICULTURAL UNIVERSITY ACT, 1963.

BE it enacted by the Legislative
Assembly of the State of Andhra Pradesh in
the Forty-seventh Year of the Republic of
India, as follows:-

1. (1) This Act may be called the ^{Short title}
Andhra Pradesh Agricultural University and
(Second Amendment) Act, 1996. ^{Commencement.}

*Received the assent of the Governor on the 19th
October, 1996. For Statement of Objects and Reasons,
Please see Andhra Pradesh Gazette, Part IV-A, Extra-
ordinary, dated the 8th December, 1995 at Page 3.

(2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette, appoint.

Amendment of section 1. 2. In the Andhra Pradesh Agricultural University Act, 1963 (hereinafter referred to as the principal Act) in section 1, for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) This Act may be called the Acharya N.G. Ranga Agricultural University Act, 1963."

Amendment of section 2. 3. In section 2 of the principal Act, for clause (b), the following clause shall be substituted, namely:

"(b) 'University' means the Acharya N.G. Ranga Agricultural University constituted under section 3,".

Amendment of section 3. 4. In section 3 of the principal Act, in sub-section (1) for the words "Andhra Pradesh Agricultural University," and words "Acharya N.G. Ranga Agricultural University," shall be substituted.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

THE ANDHRA PRADESH AGRICULTURAL UNIVERSITY
(THIRD AMENDMENT) ACT, 1996.

ACT No. 33 OF 1996.

[22nd October, 1996.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
AGRICULTURAL UNIVERSITY ACT, 1963.

BE it enacted by the Legislative
Assembly of the State of Andhra Pradesh in
the Forty-seventh Year of the Republic of
India, as follows:-

1. (1) This Act may be called the ^{Short title} Andhra Pradesh Agricultural University ^{and} (Third Amendment) Act, 1996. ^{commencement.}

*Received the assent of the Governor on the 19th
October, 1996. For Statement of objects and Reasons,
Please see Andhra Pradesh Gazette, Part IV-A, Extra-
ordinary, dated the 20th December, 1995 at Page 3.

(2) It shall come into force on such date as the State Government may, by notification appoint.

Amendment of section 2. Act, 24 of 1963. 2. In the Andhra Pradesh Agricultural University Act, 1963 (hereinafter referred to as the principal Act) in section 2, in clause (n) for the words "includes a Professor", the words "includes a Professor, an Associate Professor, an Assistant Professor" shall be substituted.

Amendment of section 32. 3. For sub-section (1) of section 32 of the principal Act, the following shall be substituted, namely:-

"(1) The Board shall constitute a Selection Committee in regard to the appointment of teachers for each Faculty which shall consist of the following persons, namely:-

(i) the Vice-Chancellor who shall be Ex-Officio Chairman of the Committee;

(ii) the Dean of the Faculty concerned; and

(iii) three experts in the case of selection of Professors, two experts in the case of selection of Associate Professors and one expert in the case of selection of Assistant Professors, the experts being from outside the University, having special knowledge of the subject of the Department in the Faculty. The experts are to be nominated by the Board."

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.